

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (Crl.) No(s). 4361/2014

JITENDER KUMAR SHUKLA Petitioner(s)

VERSUS

THE STATE OF U.P.& ORS. Respondent(s)

(with office report)

Date : 04/09/2014 This petition was called on for hearing today.

For Petitioner(s)

Dr. Kailash Chand, Adv.
Mr. Mahesh Tiwari, Adv.

For Respondent(s)

Mr. Syed Mehdi Imam, Adv.
Mr. Raman Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Four weeks time as last chance is given to the respondent no.2 for filing the counter affidavit. The office report indicates that the learned counsel for the petitioner has filed the spare copies of the Special Leave Petition after the time prescribed for such filing. The delay in filing the spare copies of the Special Leave Petition has been satisfactorily explained. The same is, therefore, condoned and accordingly notice shall be issued to the unserved respondents with utmost dispatch.

Signature Not Verified

List on 21.11.2014.

Digitally signed by
Sushma Kumari Bajaj
Date: 2014.09.08
10:07:28 IST
Reason:

(M K HANJURA)
Registrar

PS